

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 581 of 2020

Tapeshwar Prasad.Petitioner

-Versus-

The State of Jharkhand & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Sunil Singh, Advocate.
For the State : Mr. Jayant Franklin Toppo, S.C. VI.
For the University : Dr. Ashok Kumar Singh, Advocate.

05/ 26.03.2021 As prayed, four weeks' time is allowed for compliance of the Court's
order dated 28.11.2019 passed in W.P. (S) No. 4305 of 2016.

[Dr. S.N.Pathak, J.]

P.K.S.